

M/s J.R. Patnayam
K.C. Pradhan
B. U. Mishra
M. U. Khuntia
S. U. Mallik
CAT / J / II
①

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL



CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 175 1995

S. K. Das Applicant (s)

Versus

Union of India Respondent (s)

Sr. No.	Date	Order with Signature
1	29.3.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"> Registrar</p> <p>In view of the submissions made by the petitioner's counsel that the petitioner to take action for contempt has already filed in view of the silence on the part of the respondents to reply to the representation of the petitioner, with the liberty to move the ^{Tribunal} the ^{after the} matter of representation is dealt with by the respondents, this petition is not admitted ^{but rejected}.</p> <p style="text-align: right;"> VICE-CHAIRMAN</p>

O.P.O. of 15201 =
is filed,
M
28/3/95

In this application of 19, the applicants pray for a direction to dispose of the representation to reduce the working hours from 8 hours to 6.40 hours and grant holidays & other benefits.

M
28.3.95

For Registrar
M
28.3.95
M
28/3/95 Registrar